

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 1683 Of 2012**

[Arising out of OIO No. 33/DM/Adjn/CE/2011-12 dated 26.03.2012 passed by the Commissioner of Central Excise, Faridabad]

**Naveen Sood Director**

**: Appellant (s)**

Vee Gee Industrial Enterprises (P) Ltd.  
Plot No. 31B, Industrial Area, NIT, Faridabad

Vs

**CCE-Delhi-IV**

**: Respondent (s)**

New CGO Complex, NH-IV, Faridabad

APPEARANCE:

None for the Appellant

Shri Manoj Nayyer, Departmental Representative for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60120/2023**

Date of Hearing:10.05.2023

Date of Decision:10.05.2023

***Per : Bench***

Ld. Departmental Representative for the Revenue submit that the appellant has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made by the Id. DR, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

G.Y.